

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Single Member Bench

Customs Appeal No. 849 of 2012

(Arising out of **Order-in-Original** No.13/2011-Adjn.Cus (Commr), dated 26.12.2011
passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-II)

Kamal Foot Weat

B-1, Industrial Estate,
Krishna, Vijayawada,
Andhra Pradesh – 520 007.

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APPELLANT

VERSUS

**Pr. Commissioner of Customs
Hyderabad – Customs**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri M Anukathir Surya, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30136/2025

Date of Hearing:24.04.2025
Date of Decision:24.04.2025

Nobody appeared on behalf of the appellant. No any request for adjournment. Learned AR submits that on several occasions, no one represented by the appellant. On 11.12.2024, 05.03.2025 and 28.03.2025, no one present from the appellant to present their appeal. It appears that no any interest of appellant to pursue their appeal now.

2. In view of above, the appeal is liable to be dismissed for non-prosecution.

3. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**